

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.2171/2018

New Delhi, this the 30th day of November, 2018

Hon'ble Ms. Praveen Mahajan, Member (A)

Udai Ram, Loco Pilot Goods
Aged about 47 years
S/o Shri Dharm Singh
R/o Vill – PO Pataliya
Dist. Alwar, Rajasthan-301403
(Presently in Ghaziabad)

... Applicant

(By Advocate: Shri Ajit Kakkar)

VERSUS

1. Union of India through
The Secretary, Ministry of Railways
Rail Bhavan, Raisina Road
Rajpath Area Central Secretariat
New Delhi, Delhi – 110 001.
2. The General Manager
Northern Railway
Baroda House
New Delhi – 110 001.
3. Sr. D.P.O.
DRM Office, Northern Railway
Staright Entry Road
New Delhi – 110 055. ...Respondents

O R D E R (Oral)

Heard the learned counsel for the applicant for some time.

2. At the outset, the learned counsel for the applicant, Shri Ajit Kakkar states that the applicant will be satisfied if his representation dated 15.12.2017 (Annexure A-1) is decided by the respondents in an appropriate manner.

3. In view of the limited prayer made by the applicant, without going into the merits of the case, the respondents are directed to consider the aforesaid representation dated 15.12.2017 of the applicant for consideration of pension under CCS (Pension) Rules, 1972, as per rules by taking into account all the points raised by the applicant in his representation.

4. This may be done by way of passing a reasoned and speaking order within a span of three months from the date of receipt of a certified copy of this order. The OA is, accordingly, disposed of, at the admission stage itself.

**(Praveen Mahajan)
Member (A)**

/uma/